

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 30498/2023

(Arising out of impugned final judgment and order dated 08-05-2023 in CRLA No. 1268/2007 08-05-2023 in CRLA No. 1321/2007 08-05-2023 in CRLA No. 1386/2007 08-05-2023 in CRLA No. 1623/2007 08-05-2023 in CRLA No. 1757/2007 08-05-2023 in CRLA No. 2213/2007 passed by the High Court Of Judicature At Allahabad)

DEVENDRA SINGH

Petitioner(s)

VERSUS

RAMA KANT DIXIT & ANR.

Respondent(s)

(FOR ADMISSION and IA No.173545/2023-EXEMPTION FROM FILING O.T. and IA No.173544/2023-PERMISSION TO FILE PETITION (SLP/TP/WP/..) and IA No.173546/2023-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 06-09-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Ravindra Singh, Sr. Adv.
Mr. Raman Yadav, Adv.
Mr. Syed Mehdi Imam, AOR
Mr. Yagyawalkya Singh, Adv.
Ms. Akriti Chaturvedi, Adv.
Mr. Priyam Kaushik, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application seeking permission to file the special leave petition is allowed.

Leave granted.

We have perused the application seeking permission to file lengthy dates and events. After having perused the synopsis, we find that there is no reason to file argumentative synopsis running into 40 pages. Hence, the application is accordingly rejected.

(POOJA SHARMA)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)